

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-II

Item No. 211
(IB)- 266(ND)2019
I.A/2674/2020

IN THE MATTER OF:

Mr. R. Tarkeshwar Narayan

... Applicant/Petitioner

Vs.

M/s. Horizon Buildcon Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 15.07.2020

CORAM:

**SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

: Mr. Vikas Kumar, Adv.

For the CoC/I.R.P

: Mr. Manish Poliwal, Mr. Kanishk Khaitan, Adv.

ORDER

IA 2674/2020 : Counsel for COC and IRP are present. The present application is for an early hearing of IA 1752/2020, which has been filed by the COC for appointment of RP. The application for early hearing is allowed.

IA 1752/2020 : It is submitted by the counsel for the COC that vide resolution No. 2 of the CoC Meeting held on 20th February 2020, it has been resolved by the COC with majority voting to appoint Mr. Praveen Kumar Aggarwal as RP of the Corporate Debtor.

Therefore, in the light of the resolution passed by the COC, we hereby confirm the appoint of Mr. Praveen Kumar Aggarwal as the RP for carrying out the CIR process of the CD. The present IRP, Mr. Sanjay Gupta is discharged from his duties with a direction to handover all the records within a week to the newly appointed RP Mr. Praveen Kumar Aggarwal. As regards, short payment of fee, IRP Mr. Sanjay Gupta may file the details of expenses incurred during the CIRP along with proof before the CoC. The

Sapna



CoC is directed to look into the representation of the IRP and clear the dues as admissible within one week of the representation.

The newly appointed RP, Mr. Praveen Kumar Aggarwal will file the next status report including the decision of CoC on payment of the claims of IRP by 31st July 2020. The IA is allowed

-Sd-

(L.N. GUPTA)
MEMBER (T)

-Sd-

(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)